

**DIVISION BENCH**

**ITEM NO.133**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CP No.72/ALD/2022**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 16<sup>th</sup> April, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

|                            |  |
|----------------------------|--|
| <b>NAME OF THE COMPANY</b> | <b>M/S MOTEL UTTRAYANI PVT. LTD.<br/>V/S ROC, UTTARAKAND</b> |
| <b>UNDER SECTION</b>       | <b>252 (1) OF COMPANIES ACT, 2013</b>                        |

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Abhinav Gaur with Sh. Shashank Shekhar, Adv. : *For the Petitioner*  
Sh. Krishna Dev Vyas, Adv. : *For the ROC*  
Sh. Niraj Kumar Singh, Proxy for : *For the I.T. Deptt.*  
Sh. Krishna Agarwal, Sr. S.C.

**ORDER**

Ld. Counsels representing their respective parties are present physically.

- 1.** In this case, the reports on behalf of the ROC and Income Tax Department have been filed.
- 2.** In the report filed by the Income Tax Department at para no.4, it has been stipulated that a demand of Rs.10,78,375/- is outstanding in respect of the company. However, there is no mentioning of the assessment year, for which this amount is outstanding.
- 3.** Ld. Counsel representing the Income Tax Department undertakes to clarify the same within a period of one week.
- 4.** Ld. Counsel representing the Petitioner seeks and is granted two weeks time to seek instructions from his client to clarify about any such liabilities and its payment.
- 5.** Let the matter be adjourned for further hearing on 2<sup>nd</sup> May, 2024 and to be taken up at 02:30 PM.

**-Sd-**

**(Ashish Verma)  
Member (Technical)**

**16<sup>th</sup> April, 2024**

*Kavya Prakash Srivastava  
(Stenographer)*

**-Sd-**

**(Praveen Gupta)  
Member (Judicial)**